

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

**WEST ZONAL BENCH**

**CUSTOMS APPEAL NO: 90041 OF 2014**

[Arising out of Order-in-Appeal No: MUM-CUSTM-SMP-40-41-2014-15 dated 23<sup>rd</sup> September 2014 passed by the Commissioner of Customs (Appeals), Mumbai.]

**Basf Catalyst (I) Pvt Ltd**

Vigyor Tower Unit 101 1<sup>st</sup> Floor G-Block C-62  
Bandra-Kurla Complex Bandra (East) Mumbai-400 051

*... Appellant*

*versus*

**Commissioner Of Customs (Import)-Mumbai**

New Custom House Ballard Estate  
Mumbai- 400001

*...Respondent*

**APPEARANCE:**

Ms Madhura Khandekar, Advocate for the appellant

Mr Ram Kumar, Assistant Commissioner (AR) for the respondent

**CORAM:**

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)**

**HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

**FINAL ORDER NO: 87420 / 2024**

|                   |            |
|-------------------|------------|
| DATE OF HEARING:  | 25/11/2024 |
| DATE OF DECISION: | 25/11/2024 |

**PER: CORAM**

Learned Counsel for appellant submits that as the issue in dispute in the appeal is one of consequence of remand, that having

since been complied with, appeal is sought to be withdrawn.

Accordingly, the appeal is dismissed as withdrawn.

*(Dictated and Pronounced in Open Court)*

**(AJAY SHARMA)**  
***Member (Judicial)***

**(C J MATHEW)**  
***Member (Technical)***

//SR